

18

CENTRAL ADMINISTRATIVE TRIBUNAL,
HYDERABAD BENCH: HYDERABAD

C.A. NO. 1432 CF 97

DATE OF DECISION: 29-10-97

Rajasekhar PETITIONER(S)

k.s.R. Anjaneyulu ADVOCATE FOR THE
PETITIONER(S)

VERSUS

CPMG, AP Circle,
Hyderabad and 2 others RESPONDENT(S)

K. Bhaskar Rao ADVOCATE FOR THE
RESPONDENT(S)

THE HON'BLE SRI H. RAJENDRA PRASAD, MEMBER (ADMN.)

THE HON'BLE SRI B.S. JAI PARAMESHWAR, MEMBER (JUDL.)

1. Whether Reporters of local papers may be allowed to see the judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the judgement?
4. Whether the judgement ~~xxx~~ is to be circulated to the other Benches?

JUDGEMENT DELIVERED BY HON'BLE SRI H. RAJENDRA PRASAD, MAA) 8

(19)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.1432/97

DATED : 29-10-97

Between

Rajasekhar

: Applicant

and

1. Chief Post Master General
Andhra Pradesh Postal Circle
Hyderabad

2. Supdt. of Post Offices
Kurnool Postal Division
Kurnool

3. Asstt. Supdt. Post Offices
Adoni Postal Sub Division
Adoni, Kurnool Dist.

: Respondents

Counsel for the applicant -

: K.S.R. Anjaneyulu
Advocate

Counsel for the respondents

: K. Bhaskar Rao
CGSC

Ceram

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.) *✓*

HON. MR. B.S. JAI PARAMESHWAR, MEMBER (JUDL.) *✓*

Oral order (per Hon. Mr. H. Rajendra Prasad, Member (Admn.) *✓* *✓*)

Heard Mr. D. Subramanyam for Mr. K.S.R. Anjaneyulu on behalf of the applicant and Mr. K. Bhaskar Rao for the respondents.

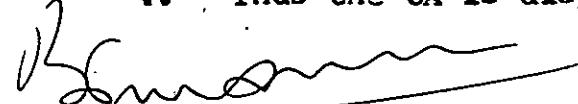
1. The applicant was appointed EDMC/DA at Doddanakari B.O. A/W Adoni Arts College Post Office, in the year 1995. It is seen, as per the impugned order (Annexure-I), that the Superintendent of Post Offices, Kurnool, found certain administrative irregularities in the selection of the application and proposed to set aside the same. A notice was served on the applicant providing him an opportunity to show cause as to why the proposed action should not be initiated against him. (Annexure-I).

2. A reply has been submitted by the applicant to the said notice on 21-10-1997 (Annexure-5). No further development has taken place.

3. The OA is disposed of with the following direction :
/ The reply submitted by the applicant be examined by the Assistant Superintendent of Post Offices, Respondent-3 on merits. If he considers it necessary, he is not precluded from referring the same to Respondent-2, i.e. Superintendent of Post Offices. A suitable decision shall be taken in the matter by the competent authority on the basis of the reply submitted by the applicant, as well as of the contentions raised in this OA (for this purpose a copy of this OA shall be sent to both respondents along with this order). In case the decision arrived at happens to be adverse to the service

interests of the applicant, the same shall not operate for a period of four weeks from the date of its issue. If any decision has already been taken and communicated before today, the same restriction would apply to it and the applicant shall not be relieved of his duties or his services physically terminated before four weeks elapse after the date of issue of such order. The applicant has the liberty to reagitate his grievance on these or any other grounds.

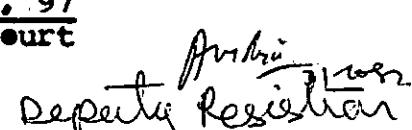
4. Thus the OA is disposed of at the admission stage.


(B.S. Jai Parameshwar)
Member (Judl.)

29.10.97


(H. Rajendra Prasad)
Member (Admn.)

Dated : October 29, 97
Dictated in Open Court


Deputy Registrar

sk